ALLOCATION OF TIME FOR DISPOSAL| RAZI): I have to inform Members that the OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN (SYED SIBTEY

Business Advisory Committee at its meeting held on Wednesday, the 2nd March, 1994, allotted time for Government Legislative and other Business as follows:-

Business Time Allotted

- 1. Statutory Resolution seeking disapproval of the Air"
- (Transfer of Undertakings and Repeal) Ordinance. 1994
- Consideration and passing of the Air Corporations-(Transfer of Undertakings and Repeal) Bill, 1994, as passed by the Lok Sabha.
- 3. Statutory Resolution seeking disapproval of the Banking " Regulation (Amendment) Ordinance, 1994.
- 4. Consideration and passing of the Banking Regulation (Amendment) Bill, 1994.
- 5. General discussion on the General Budget for 1994-95.
- Consideration and return of the Appropriation Bills

relating to Vote on Account (General) for 1994-95 and supplementary Demands for Grants (General) for 1993-94.

- 7. General discussion on Manipur Budget for 1994-95 and consideration and return of the Appropriation Bills relating to Vote on Account (Manipur) for 1994-95 and Supplementary Demands for Grants (Manipur) for 1993-94.
- 8. General discussion on Jammu and Kashmir Budget for " 1994-95 and consideration and return of the Appropriation Bills relating to Vote on Account (J&K) for 1994-95 and Supplementary Demands for Grants (J&K) for 1993-94.
- 9. Statutory Resolution seeking disapproval of the Special "

Court (Trial of Offences relating to Transactions in Securities) Amendment Ordinance, 1994.

- 10. Consideration and passing of the Special Court (Trial of Offences relating to Transactions in Securities Amendment Bill, 1994, after it has been passed by the Lok Sabha
- 11. Statutory Resolution seeking disapproval of the Mines and Minerals (Regulations and Development) Amendment Ordinance, 1994.
- 12. Consideration and passing of the Mines and Minerals (Regulation and Development) Amendment Bill, 1994, after it has been passed by Lok Sabha.
- 13. Statutory Resolution seeking disapproval of the Coffee (Amendment) Ordinance, 1994.
- \$4. Consideration and passing of the Coffee (Amendment) Bill, 1994, after it has been passed by the Lok Sabha.

3 Hours (To be discussed together)

3 Hours instead of 4 hours as announced in the House earlier.

Discussion to be held on the 15th. 16th and 17th March. 1994.

May be disposed of without discussion

May be disposed of without discussion

One day, i.e., on the 18th March 1994.

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The Committee recommended that the sitting of the House fixed for Friday, the 11th March, 1994 be cancelled and accordingly the House would not sit on that day and the Private Members' Business fixed for that day be taken up on Tuesday, the 8th March, 1994.

REFERENCES Serving of liquor in the Private Airlines

SHR1 JAGESH DESAI (Maharashtra) Sir, yesterday I raised an issue regarding serving of liquor in the private airlines.' Sir the Minister is here and I would like to know which are those airlines(Interruptions)

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): One by one, please (Interruptions)

SHRI V. NARAYANASAMY (PONDI-CHERRY): Sir, all of us associated ourselves with the issue raised by Mr. Jagesh Desai.... (Interruptions) In the name of competition they are indulging in unfair practices.... (Interruptions)

SHRI S. JAIPAL REDDY (Andhra Pra desh): Mr. Vice-Chairman, Sir

THE VICE-CHAIRMAN (Syed Sibtey Razi): I am not going to permit everybody.. .. (Interruptions).... Please co-operate with the Chair. Mr. Jagesh Desai, what do you want to say?

SHR1 JAGESH DESAI: Sir, yesterday I raised an issue regarding servicing of liquor by the private air taxi operators in the domestic flights. I requested the Government to enquire into that. Which are those two airlines?

THE VICE-CHAIRMAN (Syed Sibtey Razi): Now you have made your point-Please take your seat ____ (Interruptions) ___ Mr. Jagesh Desai, please take your seat.... (Interruptions)

SHRI V. NARAYANASAMY: The hon. Minister has to react to this. It is an important issue. Yesterday when Mr. Jagesh Desai raised this issue, the entire House supported the demand made by him. This is an unfair competition. I want the Coach Factory at MadW. •. .(interruptions)

SHRI V. NARAYANASAMY: Sir, I have got permission from the Chairman for raiting \ 'his issue.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. Narayanasamy, I called your name but you took up some other matter. What can I do? ____(Interruptions)I will call you later on.., .(Interruptions)

SHRI V. NARAYANASAMY: Permission was given by the Chairman

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. Ganesan had also sought permis sion __(Interruptions) __I am not permitting him without the permission of the Chairman (Interruptions) Please seat___(Interruptions)....

SHRIJV. NARAYANASAMY: I was per mitted to raise this issue_

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I will call you later on (Interruptions)

SHRI V. NARAYANASAMY: How can I be called later on when the Chairman has permitted me to raise this issue?

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): You try to understand that this Member also has the permission of the Chairman. I am not permitting him without the Chairman's permission... . (Interruptions)..'..

SHRI V. NARAYANASAMY: Let him associate himself....

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): I am sorry. I called your name in the beginning itself but you took that opportunity for raising some other issue. What can I do?

SHRI V. NARAYANASAMY: I am sorry. I associated myself with Mr. Jagesh Desai on some other subject.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Mr. Narayanasamy, immediately after him, I will call you. hon. Minister to categorically state that he would ban the serving of liquor in the domestic flights. This would damage our country's prestige and image.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): Now Shri Misa R. Ganesan.... (Interruptions) __ You please take your seat. I havecalled Mr. Ganesan'.,.. .(Intertuptiom).,. Mr. Sarang, please take your seat (Inttmptiom)....l will call you Inter on (Interruption^